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ITEM NO.13

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.)..CRLMP No.21578/2016
(Arising out of impugned final judgment and order dated 16/04/2015
in CRLA No. 1727/2012 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)
STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

CHANDRA SHEKHAR @ CHHOTU

Respondent(s)

(with appln. (s) for c/delay in filing slp)

Date : 05/01/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Ms. Garima Bajaj, Adv.

Ms. Pragati Neekhara,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Heard the learned counsel for the petitioner
and perused the relevant material.

Application for exemption from filing
official translation is allowed.

Issue notice on the application for
condonation of delay as well as on special leave
petition.

(Neetu Khajuria)

Court Master (Asha Soni)

Court Master